

**COMMITTEE ON PRIVATE MEMBERS'  
BILLS AND RESOLUTIONS**

**FIRST TO FORTY-NINE REPORTS  
(ENGLISH VERSION)**



**Tenth Lok Sabha**

**Legislative Branch-II**

# **COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS**

(Tenth Lok Sabha)

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## **FORTY-THIRD REPORT**

(Presented on 31-5-1995)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Forty-third Report.

2. The Committee met on 29 May, 1995 for classification and allocation of time for discussion of Bills (*vide* Appendix) under clauses (b) and (c) of Rule 294(1) of the Rules of Procedure.

### *Classification and allocation of time to Bills*

3. The Committee considered classification and allocation of time to four Bills specified in Appendix.

4. After considering all aspects of the Bills, the Committee recommend that the Kazis (Amendment) Bill, 1995 (*Amendment of section 4, etc.*) by Shri Syed Shahabuddin be placed in category 'A'.

The Committee further recommend that all the remaining 3 Bills be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

### *Recommendations*

5. The Committee recommend that the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House.

NEW DELHI;  
May 29, 1995

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Jyaishta 8, 1917 (Saka)

S. MALLIKARJUNAIAH,  
*Chairman,*  
*Committee on Private Members'*  
*Bills and Resolutions.*

## APPENDIX

Sl. No.	Name of the Bill and member-in-charge	Bill No.	Category recommended	Time recommended
1.	The Representation of the People (Amendment) Bill, 1994 ( <i>Amendment of section 3</i> ) by Shri M.V.V.S. Murthy.	96 of 1994	B	2 hours
2.	The Kazis (Amendment) Bill, 1995 ( <i>Amendment of section 4, etc.</i> ) by Shri Syed Shahabuddin.	15 of 1995	A	2 hours
3.	The Abolition of Begging Bill, 1995 by Shri M.V.V.S. Murthy.	24 of 1995	B	2 hours
4.	The Constitution (Amendment) Bill, 1995 ( <i>Amendment of articles 101 and 190</i> ) by Shri M.V.V.S. Murthy.	32 of 1995	B	2 hours